

MR SPEAKER You have not shown any breach of any rule You are only explaining the rule

SHRI RAJ NARAIN No, Sir Read it

MR SPEAKER I have read it

SHRI RAJ NARAIN Read it with my eyes The rule says

"If a Minister quotes in the House a despatch or other State paper which has not been presented to the House, he shall lay the relevant paper on the Table,"

If the Minister puts the letters or any documents in the chamber of the Chair then this rule will apply

MR SPEAKER So far as this is concerned, today we are not on issue

SHRI RAJ NARAIN May I say

MR SPEAKER No, Mr Raj Narain we are not on issue today on that

श्री राज नारायण मुझे मालूम नहीं था कि किस कृतिग पर क्या करना चाहते हैं। लेकिन जब उन लेटर्स को आपके चेम्बर में रख दिया गया और कुछ लोगों को पढ़ने को मिला, कुछ को नहीं मिला—

Every Member of the House has got a right to see it

MR SPEAKER We are not discussing it That is not the point

श्री राज नारायण Article 14 should apply मेरा यही प्वाइंट है कि अगर वह सीक्रेट था तो आपके चेम्बर में नहीं रखना चाहिये था हमको उसी वक्त प्रोटस्ट करना चाहिये था—

"No, I will not put it in your chamber".

लेकिन जब चेम्बर में रख दिया और वस भादमी उसको पढ़ लेते हैं, तब सेन्स आती है कि चेम्बर में रखना गलत हुआ, अगर यहाँ में होता तो हरगिब चेम्बर में नहीं रखता।

MR SPEAKER There is no point of order

श्री डॉ० जी० गवई (बलडाना) अध्यक्ष महोदय, मराठवाडा में पिछले आठ दिनों से गोली-बारी हो रही है। हमने इस प्रश्न को उठाया है, लेकिन आपने हम को कोई व्यवस्था नहीं दी है और गवर्नमेंट ने भी हमारे इस सवाल के ऊपर कोई बक्तव्य नहीं दिया है, न ही हम को दोनों तरफ से कोई सहकार मिला है। इसलिए हम इस सदन से वाक आउट करते हैं, धिक्कार करते हैं— ऐसे सत्ताघारियों का।

Shri D. G. Gawai and Shri Kacharual Hemraj Jain then left the House.

12 40 hrs

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI ARIF BEG) I beg to lay on the Table 1 copy each of the following Notifications (Hindi and English versions) under subsection (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963 —

(1) The Export of Fruit Products (Quality Control and Inspection) Rules, 1978 published in Notification No S.O 1421 in Gazette of India dated the 20th May, 1978

(2) The Export of Storage Batteries (Quality Control and Inspection) Rules, 1978, published in Notification No SO 1507 in Gazette of India dated the 27th May, 1978

(3) The Export of Sanitary and Water Fittings (Inspection) Rules, 1978, published in Notification No SO 1509 in Gazette of India dated the 27th May, 1978

(4) The Export of Fasteners (Inspection) Rules 1978, published in Notification No SO 1511 in Gazette of India dated the 27th May, 1978

(5) The Export of Dry Batteries (Quality Control and Inspection) Rules 1978 published in Notification No SO 1607 in Gazette of India dated the 3rd June 1978

(6) The Export of Electric Lamps and Tubes (Quality Control and Inspection) Rules 1978 published in Notification No SO 1609 in Gazette of India dated the 3rd June 1978

(7) The Export of Welding Electrodes (Quality Control and Inspection) Rules 1978 published in Notification No SO 1611 in Gazette of India dated the 3rd June 1978

(8) The Export of Industrial Chains (Quality Control and Inspection) Rules 1978 published in Notification No SO 1659 in Gazette of India dated the 10th June 1978

(9) The Export of Steel Wire Ropes (Quality Control and Inspection) Amendment Rules 1978 published in Notification No SO 1680 in Gazette of India dated the 10th June, 1978

(10) The Export of Common Salt (Inspection) Amendment Rules, 1978 published in Notification No SO 1921 in Gazette of India dated the 1st July, 1978

(11) The Export of Beche-de-mer (Inspection) Rules, 1978 pub-

lished in Notification No SO 2136 in Gazette of India dated the 22nd July, 1978

(12) The Export of Flashlights (Inspection) Rules, 1978, published in Notification No SO 2139 in Gazette of India dated the 22nd July, 1978 [Placed in Library See No LT-2550/78]

ANNUAL REPORT OF CARDAMOM BOARD, COCHIN FOR 1976-77 COFFEE (AMENDMENT) RULES AND CERTIFIED ACCOUNTS OF COFFEE BOARD FOR 1975-76

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI KRISHNA KUMAR GOYAL) I beg to lay on the Table —

(1) A copy of the Annual Report (Hindi and English versions) of the Cardamom Board Cochin for the year 1976-77 [Placed in Library See No LT-2551/78]

(2) A copy of the Coffee (Amendment) Rules 1978 (Hindi and English versions) published in Notification No GSR 701 in Gazette of India dated the 3rd June 1978 under sub-section (3) of section 48 of the Coffee Act 1942 [Placed in Library See No LT-2552/78]

(3) A copy of the Certified Accounts (Hindi and English versions) of the Coffee Board for the year 1975-76 and the Audit Report thereon [Placed in Library See No LT-2553/78]

SHRI K P UNNIKRISHNAN (Badagara) Sir I want to raise a point on this item I have already written to you in the matter. If you see sub-items (1) and (3) of item 3 you will notice that they were much delayed and they should have come before the House long ago. Yet, no statement has been given regarding the delay. So, please be kind enough to refer this matter to the Committee